173

with whom I had discussed, that the dicussion would go on till 1.40 or 1.45 p.m. and then the Minister will reply and voting will take place exactly at 2.00' clock. So, you have to adhere to that.

SARDAR JAGJIT SINGH AURORA: This is wrong. What about my speech? It is not my fault....(Interruptions).

THE DEPUTY CHAIRMAN: Then it shows that you are going back on your commitment.

SHRI PARVATHANENI UPENDRA: (Andhra Pradesh): I make a submission. (Interruptions)

THE DEPUTY CHAIRMAN: Where is the question of submission?

SHRI A. G. KULKARNI (Maharashtra): They are not agreeing to anything. For Heaven's sake let us start with the discussion and then the voting should take place at 2.00. (Interruptions).

THE DEPUTY CHAIMAN: It is their responsibility also to keep the word. Voting will start at 2.00 O'Clock. That is their commitment.

श्री ग्रटल बिहारी वाजपेयी: (मध्य प्रदेश): ग्रभी मैम्बरों के भाषण होने बाकी हैं। हम बिल के ऊपर बोलना चाहेग।

उपसभापतिः ग्राप भाषण तो कर ही नहीं रहे हैं।

श्री श्रटल बिहारी वाजपेयी : हम तो करना चाहत हैं।

उपसभापति : तो कीजिये ।

श्री <mark>प्रटल बिहारी वाजपेयी :</mark> पहले श्री दरबारा सिंह से भाषण कराइए ।

उपसभापति : ग्राप कीजिये । ग्राप बोलने वाले हैं । जिसका नाम ग्रापकी पार्टी की तरफ से ग्राया होगा

श्री ग्रटल बिहारी वाजपेयी : श्री जमवंत सिंह जी का नाम होगा। इस तरह दो बज तक चर्चा खत्म नहीं होगी। (व्यवधान) THE DEPUTY CHAIRMAN: It is going back on the promise.

SHRI PARVATHENI UPENDRA. Madam, let me make one submission.

THE DEPUTY CHAIRMAN: Mr. Aurora can now continue, (Interruptions). On behalf of all groups you said that you will speak, not on one man's behalf. After that Mr. Upendra gets up to make a sub-Then this process will again mission. start. (Interruptions). You are not Yesterday you agreed and cooperating. you have to keep your promise, (Interrup-You don't deny that. Now go back to your seat and cooperate, (Interruptions). This will be over in 15 minutes. It is a question of fifteen minutes only. Then the Bill can smoothly be (Interruptions). Yes, Mr. Dipen Ghosh, three minutes only. After three minutes you will not speak.

SHRI DIPEN GHOSH: You need not show your finger like that. I will abide by the finger (Interruptions).

THE DEPUTY CHAIRMAN: Order, order, please. Yes, Mr. Dipen Ghosh. (Interruptions). You are unnecessarily wasting the time.

WIDESPREAD ARRESTS IN CONNECTION WITH "BHARAT BANDH"

SHRI DIPEN GHOSH (West Bengalt: Madam Deputy Chairman a serious development has taken place in the country in the meantime. Before the Emergency Bill could be passed by this House the Central Government has declared a defacto emrgency all over the country today. When the countrymen are observing Bharat bandh today....(Interruptions).

Madam, I will deduct this time....thirty thousand people have been arrested in Tamil Nadu. Shoot-to-kill orders have been issued in Tamil Nadu. In Orissa, all the leaders of the bandh-sponsoring parties have been arrested. In Tripura, 84 year old ex-Chief Minister, now a Member of Legislative Assembly, Shri

[Shri Dipen Ghosh]

Nripen Chakrovarty, has been arrested. In Delhi, several leaders have been arrested, including women leaders. Mrs. Brinda Karat a woman leader of Delhi has been taken into police custody and her limbs have been broken in police beating.

Madam, before the Emergency Bill is taken up for consideration and passing, demand from the Home Minister that he should issue immediate orders for release of these political leaders. This is a serious affront to civil liberties and democratic rights of the people. People have got the right to observe a strike. This is fundamental right of the people of It is a fundamental right of the country. people of our country to demand resignation of the Raiiv Gandhi Minister Government. The Home So we demand that the Home is present. Minister must issue orders immediately for release of these political prisoner restore normalcy in the country. Thank you,

SHRI ALADI ARUNA alias V. ARU-NACHALAM (Tamil Nadu). Madam unfortunately, Tamil Nadu is under Presi-So the Government of India dent's rule. is accountable and answerable to the public and Parliament In the last days, more than 25,000 people have been arrested in Tamil Nadu, compared other States. In Tamil Nadu more people have been arrested only because the Congress leaders in Tamil Nadu are acting as if they are the Ministers of the State. The force which has been rejected by Tamil Nadu for the last 20 years is taking advantage of the President's rule and weaking political vengeance against their political enemies That is why due to inducement and at the instigation of the Congress leaders in Tamil Nadu, most of the political leaders of the other political parties have been arrested. Therefore I appeal to the hon. Home Minister to release all those persons. More than that, the Congress leaders and their volunteers are compelling the shopkeepers to keep their shops open. It is an undemocratic and authoritarian style. That is why I appeal to the Home Minister to release all those political prisoners.

SHRI PARVATHANENI **UPENDRA** Pradesh): Madam Deputy (Andhra Chairman despite all the efforts of Congress (I) and the misuse of the official media for the last one week, the whole nation is observing Bharat Bandh today... (Interruptions) It you do not see the writon the wall, you will only suffer. That is all I can say. If you think that there is no bandh, that shows how foolish vou are It is a clear expression of no-confidence in the Government headed Rajiv Gandhi which has created a record in corruption and misrule And after several defeats this country. in the various States, this Government has lost the confidence of the people. mandate is over ... (Interruptions) The nation has expressed itself clearly that his Government must go and must go as early possible and immediately. the demand of the people. If they have got any sense of shame, they must go in for a fresh election. They must immediately resign and have elections if they stick to this, people will ultimately kick them out and kick them out hard that they will not ever return.

SHRI M. S. GURUPADASWAMY (Karnataka): Madam Deputy Chairman, I am constrained to say that the Government of India has lost all its senses. It seems that it has declared a war agains the people of India. This was a peaceful bandh. But the Government of India has made it very bloody and arrested thousands and thousands of innocent people, men and women Therefore, I demand that the Home Minister should announce immediate release of these men and women who have been arrested. I demand that the Home Minister should immediately instruct the Government of Tamil Nadu to withdraw the shoot-to-kill order which has been issued.

I demand that the radio and the television which have been misused and abused for the last few days to propagate the partisan interests of the ruling party should stop it forthwith.

I demand an unconditional apology by the Government of India to the people of India for having done all these things.

श्री ग्रटल बिहारी वाजपेयी (मध्य प्रदेश): महोदया, भारतीय जना पार्टी आज के बंद में शामिल नही है, लेकिन लोकतंत्र में शांतिपूर्ण तरीके से बंद करने के ग्रध-कार को स्वीकार किया जाता रहा है। सत्ता पक्ष स्वयं ग्रपनी ग्रावश्यकता के ग्रनुसार बंद करता रहा है । मेरे मिल्रों ने जो कुछ कहा है, ग्रगर वह सच है, **ग्र**गर तमिलनाडु म 30 **हजार लोग** गिरफ्तार किए गए हैं, तो मंत्री महोदय इसका स्पष्टीकरण देंगे, इसका खंडन करेंगे। ग्रगर यह सच है कि विपुरा के पूर्व मुख्य मंत्री को गिरफ्तार किया गया है तो यह गंभीर बात है ग्रौर सरकार को इस संबंध में स्पष्टीकरण देना चाहिए। जो भी गिरफ्तारिया हुई है, उनको रिहा कर देना चाहिए।

SHRI N. E. BALARAM (Kerala): About thousands and thousands of workers and party leaders, Opposition party leaders are being arrested for the last three days. I was in Tamil Nadu the day before yesterday. From my party office one of the State Secretaries of my party was arrested by the police without any reasons assigned. This is a fact.

Somebody was asking how I could say that the arrests are taking place in every area. Most of my party leaders in Bihar have been arrested. I was getting phone calls today.

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): You are here. Where did you get the phone call?

SHRI VISHWANATH PRATAP SINGH (Uttar Pradesh): Because the phones are tapped, Buta Singhji knows it very well.

श्री बूटा सिंह: यह तो स्नापकी स्नादत थी। स्नापको तो माफ कर दिया, पता नहीं मुझे कब माफ करेंगे (व्यवधान)

SHRI PARVATHANENI UPENDRA: When you leave the Government.

SHRI N. E. BALRAM: I do not know whether the Home Minister knows it or not. I have got a phone at my residence. At about 9 O'clock I got a

phone call that 1,500 leaders have been arrested in Bihar. For your information I am saying.

Madam Deputy Chairman, I want to point out to the younger elements on that side that even during the period of the Civil Disobedience Movement when I was also arrested, overnight 30,000 persons were never arrested in the history of India. This is a shame in the history of India. Along with me a large number of persons were arrested at that time. But overnight 30,000 arrests never took place in India. It is a shame.

I request, you should release all the leaders immediately because we make it very clear that the bandh will be very peaceful. How can you suppress such a bandh?

Thank you.

SHRIV. GOPALSAMY (Tamil Nadu); Madam Deputy Chairman, the Raj Bhavan of Tamil Nadu has become Rajiv Bhavan of Congress (I), and the Rajiv raj has become the police raj. There is an undeclard emergency, and a reign of terror has been let loose in Tamil Nadu.

I raise my accusing finger against the Minister of State for Home Affairs, Mr. Chidambaram at whose instigation these large-scale arrests have been made and shoot-at-sight orders have been given by the Commissioner of Police, Madras.

In the style of Idi Amin of Uganda, this Government through the Tamil Nadu Governor, Mr. Alexander, is ruling the State of Tamil Nadu. The very fact that 30,000 cadres have been arrested is a testimony for the grand success of the Bandh, which has been accepted by the Government. That is why they have arrested more than 30,000 people. Therefore, I request the Government to release immediately all the political party workers who have been detained in the past and the Home Minister should come with a statement tendering apology to the people.

SHRI CHITTA BASU (West Bengal): I join my other distinguished colleagues to

[Shri Chitta Basu]

raise my voice of protest against the waves of oppression and repression let loose by the Government on the supporters of the Bharat Bandh which has been called by the major Opposition parties demanding the resignation of the Prime Minister and also a fresh poll. I say this because you are quite aware that by this this Government has lost the 1984 mandate and it is in all morality that the Government should seek a fresh mandate. Now there has been a successful Bharat Bandh over the country. This success of the Bharat Bandh explains that the majority of our people have got no faith in this Government. Therefore, they must resign. The most unfortunate part of this is that even though there has been no Emergency in our country, you have practised in such a way that there is an Emergency in an undeclared form. Therefore, all those persons who have been arrested by this time should be immediately released and there should be a stoppage of attacks on civil liberaties trade union rights

श्री शरद यादव (उत्तर प्रदेश): महोदया, मैं साफ कहना चाहता हूं कि तिमलनाड़ में "देखो और मारो" श्रादेश को श्रापको तत्काल वापस लेना चाहिए । जो कांग्रेस पार्टी के लोग लगातार कह रहे हैं कि दिल्ली खुली हुई है मैं उनसे कहना चाहता हूं कि 9 मार्च को दिल्ली श्रोर हरियाणा बंद रहा है श्रोर बाकी भारत बंद है, सारा भारत श्राज बंद है । सारा श्रपो-जिशन शौर सारा देश श्राज श्रापसे इस्तीफा मांग रहा है । श्राप को तिमलनाडु में जो "देखो और मारो" श्रादेश दिया गया है यह श्रापके लिए मौत का कारण बनेगा । मैं सरकार से कहता हूं कि यह श्रादेश श्राप वापस ले लें।

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): किसी भी लोकतंत्र में किसी भी राजनीतिक दल को हड़ताल करने श्रीर बद करने का ग्रधिकार है। माननीया उपसभापति जी 23 फरवरी, श्रीर 9 मार्च को हरियाणा श्रीर दिल्ली बंद थी श्रीर श्राज के दिन भारत बंद है। यह इसलिए बंद किया गया है कि इस देश की जनता को यह विश्वास है कि राजीव

गाधी की सरकार ने जनता के विश्वास को खो दिया है इसलिए इस लोक सभा को भंग करके नये सिरे से चुनाव कराये जाये। लेकिन माननीय महोदया, जिस तरीके के निरंकश शासन का, पुलिस का राज क।यम किया गया है ग्रौर जिस तरीके से लोगों को इलाहाबाद में गरफ्तार किया गया है, लखनऊ में गिरफ्तार किया गया है, मध्य प्रदेश में गिरफ्तार किया गया है यह इस बात का सबत है। कि इस देश की सरकार को और इस देश के प्रधान मंत्री को लोकतंत्र मे विश्वास नहीं है। इसलिए हम माग करते हैं कि जितने भी लोग ग्राज गिरफ्तार हुए हैं उन को बिना शर्त तरन्त छोडा जाये ग्रार सरकार की ग्रोर से गह मती जी दारा इस सदन मे इस बात का ग्राश्वासन होना चाहिए कि इस तरीके की पुनरावृत्ति कभी भविष्य में नहीं होगी। वरना इस देश की जनता कांग्रेस पार्टी ग्रौर इस देश के प्रधान मंत्री को कभी माफ नहीं करने वाली है। ऐसा लगता है 1975 की स्थिति फिर ग्रागयी है ग्रौर जो 1977 म हम्रा था वही फिर 85, 86, 87 ग्रीर 88 में होने जारहा है।

SHRI TRIDIB CHAUDHURI (West Bengal): I am standing only to add my voice to the protest from all sides of the House excepting from the ruling party. The steamroller of repression has been run rough shod over the people of the country. It should immediately stop. Only then we can have any peaceful solution to other problems which are before us. The Home Minister should come out with a statement and immediately order the release of all those people who have been arrested.

THE DEPUTY CHAIRMAN: Shrimati Bijoya Chakravarty. Last speaker.

SHRIMATI BIJOYA CHAKRAVARTY (Assam): Madam, although my party is not supporting "Bharat bandh" I must condemn the arrest of the workers who are observing the bandh because it is a clear violation of the Fundamental Rights guaranteed by the Constitution, I urge upon the Home Minister to make a clear statement regarding the arrests that they

182

Thousands have made yesterday. people who have been atrested in Tamil Nadu and in different parts of the coun-, try should be released unconditionally because every institution of India has got a right to express their protest. Thank you.

THE DEPUTY CHAIRMAN: Shri Buta Singh.

SHRI BUTA SINGH: Madam Deputy Chairman, the Opposition leaders have raised the question and made allegations. I refute every allegation that they have made...(Interruptions).

SHRI DIPEN GHOSH: What allegation you refute? (Interruptions)

उपत्रभापति : ग्र.**ए** पहले सा तो ं लीजिये।

VISHWANATH PRATAP SHRI SINGH: Madam, the hon. Home Minister says he has no...

SHRI PARVATHANENI UPENDRA: He has done everything.

SHRI BUTA SINGH: In the absence of the facts before me all that I can say... (Interruptions) . . .

SHRI DIPEN GHOSH: How can you say "I refute every allegation"?

SHRI BUTA SINGH: Yes, I refute all the allegations, insinuations and charges made by the Opposition leaders. Since this bandh is a total flop in the city of Delhi and in the country...(Interruptions) . . .

SHRI DIPEN GHOSH: Your official media....

SHRI BUTA SINGH: In deference your desire, I will collect the information and come to this House and present before the House whatever information I have.

门 THE CONSTITUTION (FIFTY-NINTH AMENDMENT) BILL, 1988 contd.

THE DEPUTY CHAIRMAN: Now, we will take up the Constitution (Fifty-Ninth. Amendment) Bill, 1988, Mr. Aurora.

SARDAR JAGJIT SINGH AURORA: Madam Deputy Chairperson, I will tinue my speech which I started yesterday. and I would like to repeat that I oppose the Bill. In July, 1986 when I had the honour to address the August House for the first time the subject was "Situation in Punjab". I had said then that you have to win the battle of the mind and bullets will not succeed. But the Government has paid no attention to it. With single-minded detamination it has followed this course of suppression without 'any let-up. When Barnala Government could not carry out this unimaginative suppressive policy to the satisfaction of the Centre it was over-thrown and President's rule was reimposed. Now that President's rule has also miserably failed, a recourse to emergency is being In spite of the fact that your sought. proven instrument of oppression Gover-Ray and super cop Ribeiro have practically 'accepted defeat and they say that it is not possible because it is not a law and order problem it is more a political problem, you have decided to take recourse to the ultimate step of State terrorism. The Government is wearing blinkers. It refuses to see what is apparent to the whole of India that is incompetence to comprehend the true nature of the problem is the cause of its failure and not any chinks or loopholes in the 22 or 23 suppressive measures that it has already passed. More than the lack of proper 'appreciation of the problem, it has the lack of honesty and immorality in the governance which cost the Government its credibility. It has proved that it cannot be trusted. It has failed to fulfil its promises. It has failed to punish the guilty. It has shown no respect for the law of the land which is its responsibility to uphold.

Today thousands of people are incarcerated in jails under false pretences and without trial. What is more its law keeping forces are thoroughly corrupt and lack courage of sense of discipline. Last week when there was a glimer of political initiative, I welcomed it in spite of the rather odd manner in which this initiative was taken when the previous ones with much more chances of success had been jettisoned. I had said then that